GOVERNMENT OF RAJASTHAN DEPARTMENT OF PERSONNEL (A-GR.II)

No. F 1(2)DOP/A-II/ 86

Jaipur, dated :- 0) - 06-2018

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Rajasthan hereby makes the following rules further to amend the Rajasthan Medical & Health Service Rules, 1963, namely :-

1. Short title and commencement. - (1) These rules may be called the Rajasthan Medical & Health Service (_____ Amendment) Rules, 2018.

(2) They shall come into force with immediate effect.

2. Amendment of Second Schedule.- Under the sub-heading JUNIOR POST of heading DRUG CONTROL ORGANISATION of Second Schedule, appended to the Rajasthan Medical & Health Service Rules, 1963, after the existing entries in column number 4 against serial number 12, the following entries shall be added, namely :-

"OR

B.Pharma with three years' experience of analysis of Drug in approved laboratory as per the Drugs and Cosmetics Act, 1940 (Central Act No. 23 of 1940) and rules made thereunder"

By order and in the name of the Governor,

612018 Sunil Sharma)

Joint Secretary to the Government

28/2018